## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

**Civil Appeal No(s). 3607/2016** 

PEOPLES UNION FOR CIVIL LIBERTIES (PUCL) & ANR. Appellant(s)

## **VERSUS**

THE STATE OF NAGALAND & ORS.

Respondent(s)

(IA No. 88466/2023 - APPROPRIATE ORDERS/DIRECTIONS IA No. 69269/2023 - APPROPRIATE ORDERS/DIRECTIONS IA No. 143223/2023 - INTERLOCUTARY APPLICATION IA No. 141043/2023 - INTERVENTION APPLICATION)

Date: 10-11-2023 These matters were called on for hearing today.

## CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE SUDHANSHU DHULIA HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Appellant(s) Mr. Satya Mitra, AOR

Ms. Mugdha, Adv.

Mr. Kamran Khawaja, Adv.

For Respondent(s) Mr. K N Balgopal, Adv. Gen. For the State Of Nagaland, Sr. Adv.

Ms. K. Enatoli Sema, AOR

Ms. Limayinla Jamir, Adv.

Mr. Amit Kumar Singh, Adv.

Ms. Chubalemla Chang, Adv.

Mr. Prang Newmai, Adv.

Mr. Vitso Rio, Adv.

Ms. Pinky Behera, AOR

Mr. Davies, Adv.

Mr. Rajat Nair, Adv.

Mr. Shailesh Madiyal, Adv.

Mr. Vinayak Sharma, Adv.

Mr. Pratyush Shrivastava, Adv.

Mr. Shiv Mangal Sharma, Adv.

Ms. Yogya Rajpurohit, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Shantanu Krishna, AOR

Mr. Sidharth Sarthi, Adv.

Mr. Prabhat Ranjan Raj, Adv.

Mr. Gunjesh Ranjan, Adv.

Mr. Abhaid Parikh , AOR

Mr. Nishe Rajen Shonker, AOR

Mrs. Anu K Joy, Adv.

Mr. Alim Anvar, Adv.

Mr. Arvind Gupta, AOR

Mr. Mohammed Sadique T.A., AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned Advocate General for the State of Nagaland gives us the good news that the Assembly has passed the Reservation Bill. He further submits that the rules would have to be framed where after the role of the State Election Commission comes in. Accordingly to him the Rules will be framed within a month and the election process will be over by 30.4.2024. He will also be filing affidavit in that behalf.

List on 11.12.2023 by which time we expect the Rules to be framed.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER